

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL JURISDICTION
WRIT PETITION (L) NO. 931 OF 2020**

Riyaz Ahmed Mohammed Ayub Khan & Ors. ..Petitioners
V/s
State of Maharashtra & Ors. ..Respondents

Vivek Shukla for the Petitioners.

CORAM : A. A. SAYED, J
DATED : 03rd APRIL, 2020

P.C.:

Mentioned. Heard in view of the urgency expressed.

2. Petition to be numbered in due course. Verification dispensed with for the present.
3. The Petitioners, who belong to the minority community, have challenged the Circular dated 30th March, 2020 of the Respondent Municipal Corporation in respect of disposal of dead bodies of the COVID-19 patients.
4. It prima facie appears from the Circular that it does not prevent the 'burial' of the dead body of any minority community person afflicted with COVID-19 as sought to be suggested by the learned Counsel for the Petitioners. There is no instance mentioned in the Petition that the dead body of any minority community person afflicted with COVID-19 has been cremated instead of being buried.

5. No case for ad-interim relief is made out
6. List the Petition on 24th April, 2020.

(A. A. SAYED, J.)